

~~AC~~  
~~CB~~

Court No. 2

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

O.A. NO. 1212 of 1988

Ramesh Chandra Verma ... Applicant.

Vs.

Gen. Manager, N.Rly., New Delhi ... Respondents.

\*\*\*\*

Hon'ble G.S. Sharma, Member (J),

Hon'ble K.J. Raman, Member (A).

In this application under section 19 of the Administrative Tribunals Act 1985 it is alleged by the applicant that he was appointed as Casual Labour <sup>Division</sup> in Moradabad of the Northern Railway in 1977 and he worked as such upto April 1986 with a certain breaks. The only relief claimed by him is that his case be considered for regularisation in the Railway service as class IV employee in accordance with the circular letter dated 11.9.86 of the Railway Board. The respondents were called upon to show cause as to why the petition be not admitted. Despite giving sufficient opportunity no cause has been shown on their behalf so far. We have heard Sri G.S. Bqrar, learned counsel for the applicant in support of his case and have also perused the necessary documents on record and feel that the direction sought by the applicant may be issued in this case.

The respondents are accordingly directed to consider the case of the applicant for his regularisation in service as class IV employee in accordance with the directions contained in the circular letter No. E(NG)/II/84/CL/41 dated 11.9.86 of the Railway Board within a period of three months from the date of receipt of this order. The parties are directed to bear their own costs.

*Verma*  
Member (A)

*Sharma*  
Member (J).

Dt. 17.10.89.